

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 531 of 2020**

**IN THE MATTER OF:**

**Bhaskar**

**...Appellant**

**Versus**

**Sai Precious Traexim Pvt. Ltd. & Anr.**

**...Respondents**

**Present:**

**For Appellant: Sushil Aggarwal, Advocate.**

**For Respondents:**

**ORDER**  
**(Through Virtual Mode)**

**13.08.2020:** Despite awaiting appearance of Respondents to whom notices have been delivered earlier, there is no appearance on their behalf even today. Reply affidavits have also not been filed. In the given situation, we have no option but to hear the Appellant in ex-parte. However, in the interest of justice and fairness, we deem it appropriate to provide one more opportunity to the Respondents to file their reply affidavits and address arguments at hearing, failing which we will hear the appeal on the next date of hearing and dispose of the appeal on merit.

Post the appeal 'for admission (after notice)' on **27<sup>th</sup> August, 2020.**

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

*am/gc*